

IN THE HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)

[ 3488 ]

TUESDAY, THE THIRTIETH DAY OF JUNE  
TWO THOUSAND AND TWENTY SIX

PRESENT

THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH  
AND

THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 8039 OF 2026

Between:

1. State of Telangana, Rep. by its Principal Secretary, Irrigation and CAD Department, Secretariat, Hyderabad, Telangana- 500022.
2. The Superintending Engineer, Irrigation and CAD Department, Irrigation Circle No.1, Collectorate Road, Nagarkurnool District, Telangana -509001.
3. The Executive Engineer, Irrigation and CAD Department, Division no.2, Division Office, Achampet, Nagarkurnool District, Telangana - 509375.
4. The Executive Engineer, Irrigation and CAD Department, Division No.3, Division Office, Nagarkurnool, Nagarkurnool District, Telangana -509001.

AND

...PETITIONERS

1. Anantha Seetharam Reddy, S/o Anantha Sundhar Reddy, 4-118/1, Balmoor, Mahabubnagar, Telangana -509401.
2. Thalakanti Anil Kumar, 13-1-84/2A, Madhavi Estate, Near Community Hall, Mothi Nagar, Moosapet, Hyderabad, Telangana – 500018.
3. Forest Department, Rep. by its Principal Chief Conservator of Forests, Aranya Bhavan, Saifabad, Hyderabad, Telangana -500004.
4. The District Collector, Collectorate Compound, Nagarkurnool District, Telangana -509209.
5. The Revenue Divisional Officer, RDO Office, Achampet, Nagarkurnool District, Telangana 509375.
6. The Tahsildar, Tahsildar Office, Balmoor Mandal, Nagarkurnool District, Telangana - 509401.
7. M/s. BIPL KEPPL JL (JV), Rep. by its Managing Director, BHRUNDA INFRA PRIVATE LIMMITED 8-2-686/B/6/A, 12th Square building, 3rd floor, Road no.12, Banjara Hills, Hyderabad- 500034
8. National Tiger Conservation Authority, Represented by its Member Secretary B-1 Wing, 7th Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110 003.

9. National Green Tribunal. Southern Zone, Rep. by its Registrar. Kalas Mahal, Kamarajar Salai, Chepauk, Chennai -600005.

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ, order or direction, more particularly one in the nature of a Writ of Certiorari, calling for the records relating to the order dated 02.02.2026 passed by the Hon'ble National Green Tribunal, Southern Zone, Chennai in O.A.No.19 of 2026 (SZ), and to quash and set aside the same, as being contrary to Section 19(1) and Section 19(4)(i) of the National Green Tribunal Act, 2010, violative of the principles of natural justice, and unsustainable in law.

**I.A. NO: 1 OF 2026**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the order dated 02.02.2026 passed by the Hon'ble National Green Tribunal, Southern Zone, Chennai in O.A.No.19 of 2026 (SZ).

**I.A. NO: 2 OF 2026**

**Between:**

1. Anantha Seetharam Reddy, S/o Anantha Sundhar Reddy, 4-118/1, Balmoor, Mahabubnagar, Telangana -509401.
2. Thalakanti Anil Kumar, 13-1-84/2A, Madhavi Estate, Near Community Hall, Mothi Nagar, Moosapet, Hyderabad, Telangana – 500018.

**...PETITIONERS/RESPONDENTS No.1 & 2**

**AND**

1. State of Telangana, Rep. by its Principal Secretary, Irrigation and CAD Department, Secretariat, Hyderabad, Telangana- 500022.
2. The Superintending Engineer, Irrigation and CAD Department, Irrigation Circle No.1, Collectorate Road, Nagarkurnool District, Telangana -509001.
3. The Executive Engineer, Irrigation and CAD Department, Division no.2, Division Office, Achampet, Nagarkurnool District, Telangana - 509375.
4. The Executive Engineer, Irrigation and CAD Department, Division No.3, Division Office, Nagarkurnool, Nagarkurnool District, Telangana -509001.

**...RESPONDENTS/WRIT PETITIONERS**

5. Forest Department, Rep. by its Principal Chief Conservator of Forests, Aranya Bhavan, Saifabad, Hyderabad, Telangana -500004.
6. The District Collector, Collectorate Compound, Nagarkurnool District, Telangana -509209.
7. The Revenue Divisional Officer, RDO Office, Achampet, Nagarkurnool District, Telangana 509375.
8. The Tahsildar, Tahsildar Office, Balmoor Mandal, Nagarkurnool District, Telangana - 509401.
9. M/s. BIPL KEPPL JL (JV), Rep. by its Managing Director, BHRUNDA INFRA PRIVATE LIMMITED 8-2-686/B/6/A, 12th Square building, 3rd floor, Road no.12, Banjara Hills, Hyderabad- 500034
10. National Tiger Conservation Authority, Represented by its Member Secretary B-1 Wing, 7th Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110 003.
11. National Green Tribunal. Southern Zone, Rep. by its Registrar. Kalas Mahal, Kamarajar Salai, Chepauk, Chennai -600005.

### ...RESPONDENTS

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to vacate the Interim Orders dated 17.03.2026 passed in Writ Petition No. 8039 of 2026 and dismiss the present Writ Petition.

**Counsel for the Petitioners: SRI POTTIGARI SRIDHAR REDDY, SPL. GP  
ATTACHED TO THE OFFICE OF THE ADVOCATE GENERAL  
Counsel for the Respondent Nos.1 & 2: SRI A.NARASIMHA RAO  
Counsel for the Respondent No.3: GP FOR FOREST  
Counsel for the Respondent Nos.4 TO 6: GP FOR REVENUE  
Counsel for the Respondent No.7: SRI T.KHASIM BASHA VALI  
Counsel for the Respondent Nos.8 & 9: SRI B.NARASIMHA SHARMA,  
ADDL. SOLICITOR GENERAL OF INDIA FOR SRI N.BHUJANGA RAO, DEPUTY  
SOLICITOR GENERAL OF INDIA**

**The Court made the following: ORDER**

IN THE HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH  
AND  
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

**WRIT PETITION No. 8039 of 2026**

**DATED : 30.06.2026**

**Between:**

State of Telangana,  
Rep. by its Principal Secretary,  
Irrigation and CAD Department,  
Telangana, and three others

... Petitioners

AND

Anantha Seetharam Reddy and eight others

... Respondents

**ORDER:**

Sri Pottigari Sridhar Reddy, learned Special Government Pleader attached to the Office of the learned Advocate General appears for petitioners.

Sri A. Narasimha Rao, learned counsel appears for respondent Nos.1 and 2.

Sri T. Khasim Basha Vali, learned counsel appears for respondent No.7.

Sri B. Narasimha Sharma, learned Additional Solicitor General of India represents Sri N. Bhujanga Rao, learned Deputy Solicitor General of India, for respondent Nos.8 and 9.

2. With the consent of the parties, this Writ Petition is being disposed of at the admission stage.
3. The grievance of the petitioners/State of Telangana is captured in the order dated 17.03.2026 which is extracted hereunder:

“Mr. A. Sudarshan Reddy, learned Advocate General appears for the petitioners State.

Mr. E. Poornachander Rao, learned Government Pleader for Forest appears for respondent No.3.

Mr. B. Narsimha Sharma, learned Additional Solicitor General of India appears for respondent Nos.8 and 9.

Learned Advocate General submits that the learned National Green Tribunal, Southern Zone, Chennai, has by the impugned order dated 02.02.2026 passed in Original Application No.19 of 2026 (SZ) challenging the proposed Achampet Lift Irrigation Scheme also referred to as the Uma Maheshwara Project, straight away disposed of the said original application without notice to any of the respondents including respondent No.1 State of Telangana and its officials by directing in the following terms:

“Hence, we make it clear that the respondents, who are the Project Proponent/State of Telangana, being a model citizen, are required to obtain all approvals, licences, and clearances as mandated by law before venturing into the project, wherein the relevant rules and guidelines mandate obtaining environmental Clearance based on the DPR. When it is stated that the approvals are at the preparation stage, it appears that the Project Proponent has not yet even submitted its proposal. Therefore, it would be appropriate for the Project Proponent not to proceed with any activity concerning the project until such approvals are duly obtained.”

Learned Advocate General relies upon para 45 of the decision of the Hon'ble Supreme Court in **Madhya Pradesh High Court Advocates Bar Association and another vs. Union of India and another (2022 SCC OnLine SC 639)** to submit that the jurisdiction of this Court under Articles 226 and 227 of the Constitution of India is not ousted by virtue of the provisions of Sections 14 and 22 of the National Green Tribunal Act, 2010. Therefore, since the subject matter of the dispute falls within the territory of Telangana, the instant writ petition is maintainable before this Court.

Ms. Bandaru Himavarshni, learned counsel appears on behalf of respondent Nos.1 and 2 and undertakes to file vakalat by tomorrow. Therefore, notice is waived.

Issue notice to respondent No.7.

Let the matter appear after three weeks awaiting service of notice on respondent No.7.

In the meantime, the impugned order dated 02.02.2026 passed in Original Application No.19 of 2026(SZ) by the National Green Tribunal shall remain stayed.”

4. It is not in dispute that Original Application No.19 of 2026 (SZ) was disposed of by the learned National Green Tribunal, Southern Zone at Chennai (for short ‘the Green Tribunal’), by the impugned order dated 02.02.2026 without notice to the respondents including the petitioners/State of Telangana, and its officials. Though certain directions were passed in effect restraining them from executing the project, the issue whether compliances were obtained or not before execution of the project undertaken is a matter within the jurisdiction of the learned Green Tribunal. This Court is not required to get into the merits of such issues. The present writ petition has been entertained only on the ground of non-observance of the procedure by the learned Green Tribunal while disposing of the Original Application with certain directions which impinge upon the Project Proponent, State of Telangana. The impugned order was passed without any notice to the respondents concerned.
5. In the aforesaid facts and circumstances, the impugned order is set aside and Original Application No.19 of 2026 (SZ) is restored to the file of the learned Green Tribunal. The learned Green Tribunal would proceed to hear the matter after notice to the affected parties

and dispose of the same in accordance with law. Needless to say, the parties will have opportunity to take all such grounds on fact and law as are available to them before the learned Green Tribunal.

The instant Writ Petition is, accordingly, disposed of. There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

**SD/- A.V.S. PRASAD  
DEPUTY REGISTRAR**

//TRUE COPY//

  
**SECTION OFFICER**

To

1. The Principal Chief Conservator of Forests, Aranya Bhavan, Saifabad, Hyderabad, Telangana Forest Department 500004
2. The District Collector, Collectorate Compound, Nagarkurnool District,, The District Collector, Collectorate Compound, Nagarkurnool District,
3. The Revenue Divisional Officer, The Revenue Divisional Officer, RDO Office, Achampet, Nagarkurnool District, Telangana 509375.
4. The Tahsildar, Tahsildar Office, The Tahsildar, Tahsildar Office, Balmoor Mandal, Nagarkurnool District, Telangana
5. Two CCs to THE ADVOCATE GENERAL, High Court for the State of Telangana, at Hyderabad. [OUT]
6. One CC to SRI A.NARASIMHA RAO, Advocate [OPUC]
7. One CC to SRI T.KHASIM BASHA VALI, Advocate [OPUC]
8. One CC to SRI N.BHUJANGA RAO, DEPUTY SOLICITOR GENERAL OF INDIA [OPUC]
9. Two CCs to GP FOR FOREST, High Court for the State of Telangana, at Hyderabad. [OUT]
10. Two CCs to GP FOR REVENUE, High Court for the State of Telangana, at Hyderabad. [OUT]
11. Two CD Copies

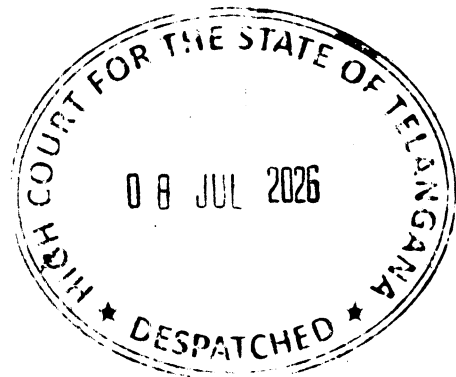
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GIP  


**HIGH COURT**

**DATED: 30/06/2026**

**ORDER  
WP.No.8039 of 2026**



**DISPOSING OF THE WRIT PETITION  
WITHOUT COSTS.**

16  
08/07/26  
K.K